COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 282 OF 2017 & IA NOS. 734 OF 2017 and IA NO. 485 OF 2018

Dated: 1st August, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Jaiprakash Power Ventures Limited Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr. Venkatesh

Ms. Nishtha Kumar Mr. Vikas Maini

Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Ms. Mandakini Ghosh

Ms. Aradhna Tandon for R.1

Mr. M.G. Ramachandran

Ms. Anushree Bardhan for R.2

Mr. Aashish Anand Bernard

Mr. Paramhans for

Mr. R.A. Sharma (Rep.) R.4

<u>ORDER</u>

<u>IA NO. 984 OF 2018</u>

(Appln. for condonation of delay in filing written submission)

In this application, the applicant/respondent has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing written submission. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing written submissions is condoned and written submission is taken on record. Application is disposed of.

APPEAL No. 282 of 2017

Learned counsel for the appellant seeks a week's time to file rejoinder. He may file the same on or before 08.08.2018 after serving copy on the other side.

As agreed by learned counsel for the parties, list the matter for hearing on <u>09.08.2018.</u>

(Justice N. K. Patil)
Judicial Member

(I. J. Kapoor) Technical Member

ts/mk